

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-571/ND/2017

In the matter of :

Sushant Aneja & Anr.

.. PETITIONER

Vs.

JD Aneja Edibles (P) Limited

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 20.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -


For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the petitioner is present. In compliance to the directions passed by this Tribunal vide Order dated 07.12.2017, notice to the Corporate Debtor has been duly taken with an advance copy of the application and in relation to the affidavit of service it is represented that compliance will be filed today with the Registry and let the same be filed today itself.

Post the matter on 11.1.2018.

Surjit
20.12.2017


(R. VARADHARAJAN)
MEMBER (JUDICIAL)